



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, WEDNESDAY, JULY 30, 2025
(SRAVANA 8, 1947 SAKA)

LEGISLATIVE SUPPLEMENT

	Contents	Pages
Part - I	Acts	
	The Rayat Bahra Professional University, Hoshiarpur Act, 2025 (Punjab Act No. 8 of 2025)	... 243-263
Part - II	Ordinances	
	<i>Nil</i>	
Part - III	Delegated Legislation	
	1. Notification No. G.S.R.139/C.A.67/1957/ Ss.15 and 9B/2025 dated 28.07.2025 containing the Punjab District Mineral Foundation Rules, 2025.	... 817-833
	2. Notification No. G.S.R.140/Const./Art.309/ Amd.(1)/2025 dated 25.07.2025 containing amendment in the Punjab Excise and Taxation Inspectors (Group-C) Service Rules, 2008.	... 835-836
	3. Notification No. G.S.R.141/Const./Art.309/ Amd.(9)/2025 dated 29.07.2025 containing amendment in the Punjab State (Group-D) Service Rules, 1963.	... 837

Part - IV

**Correction Slips, Republications and
Replacements**

Nil

PART- I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 30th July, 2025

No. 9-Leg./2025.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 24th day of July, 2025, is hereby published for general information :-

THE RAYAT BAHRA PROFESSIONAL UNIVERSITY, HOSHIARPUR

ACT, 2025

(Punjab Act No. 8 of 2025)

AN

ACT

to establish and incorporate a University in the State of Punjab to be known as the Rayat Bahra Professional University, Hoshiarpur for the purposes of making provisions for imparting instructions, teaching, education, research, training and related activities at all levels in the discipline of higher education including engineering, medical, paramedical, sciences, social sciences, life sciences, humanities, liberal arts, management, e-learning, and online education and training, and to provide for the matters connected therewith and/ or incidental thereto;

Whereas the Rayat Bahra Group of Institutes an Educational and Charitable Society under the provisions of the Societies Registration Act, 1860 (Central Act No. XXI of 1860) made a proposal to the State Government for setting up a self-financing University in the State of Punjab on the basis of the Punjab Private Universities Policy, 2010, to make provisions for all the streams of higher education at all levels;

Whereas the State Government, after due consideration of the said proposal of the aforesaid Society has come to the conclusion that the aforesaid Society is capable of establishing and running the University and accordingly has accepted its proposal for the establishment of the said private University;

AND whereas in the circumstances referred to above, it is deemed expedient to establish the Rayat Bahra Professional University, Hoshiarpur for the aforesaid purposes.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India, as follows:-

Short title and commencement

1. (1) This Act may be called the Rayat Bahra Professional University, Hoshiarpur Act, 2025.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Definitions.

2. In this Act, unless the context otherwise requires,-

- (a) 'Academic Council' means the Academic Council of the University;
- (b) 'authorities' means the authorities of the University;
- (c) 'Board of Management' means the Board of Management of the University;
- (d) 'Board of Studies' means a body to be constituted by the Governing Body;
- (e) 'campus' means a contiguous area within which the University is situated;
- (f) 'Chairperson' means the Chairperson of the Society;
- (g) 'Chancellor' means the Chancellor of the University;
- (h) 'Chief Finance and Accounts Officer' means the Chief Finance and Accounts Officer of the University;
- (i) 'Dean' means the Dean of the University;
- (j) 'Finance Committee' means the Finance Committee of the University;
- (k) 'Governing Body' means the Governing Body of the University;
- (l) 'institution' means any institution or college or academic center (by whatever name it may be called) established, run, managed, recognized or constituted by the University, within the campus;
- (m) 'prescribed' means prescribed by the statutes, ordinances and regulations;
- (n) 'Registrar' means the Registrar of the University;

-
- (o) 'Society' means the Rayat Bahra Group of Institutes an Educational and Charitable Society registered under the provisions of the Societies Registration Act, 1860 (Central Act No. XXI of 1860);
- (p) 'State Government' means the Government of the State of Punjab;
- (q) 'statutes', 'ordinances' and 'regulations' means the statutes, ordinances and regulations of the University made by it under this Act;
- (r) 'teacher' includes Professor, Associate Professor, Assistant Professor, and any such other person, who imparts instruction in the University or in any of its institutions and centers;
- (s) 'University' means the Rayat Bahra Professional University, Hoshiarpur, established under section 3 of this Act;
- (t) 'Vice-Chancellor' means the Vice-Chancellor of the University; and
- (u) 'Visitor' means the Visitor of the University.
3. (1) There shall be established a private University by the name of the Rayat Bahra Professional University, Hoshiarpur in the State of Punjab. Establishment of the University.
- (2) The University shall be run and managed by the Society in accordance with the provisions of this Act.
- (3) The University shall be a body corporate by the name mentioned in sub-section (1) and shall have perpetual succession and a common seal. It shall have the power to acquire, lease, hold, mortgage and dispose of property, both moveable and immovable and to make contracts, and shall sue and be sued by the said name.
- (4) The Headquarter of the University shall be located at Village Bohan, Chandigarh Road, District Hoshiarpur, Punjab.
- (5) The University shall be self-financed and it shall not be entitled to receive any grant or other financial assistance from the State Government.
4. The objects of the University shall be, - Objects of the University.
- (i) to provide for instructions, teaching, education, research and training at all levels in all discipline of higher education including professional, engineering, medical, para-medical, Indian Medicines, technical, general education, humanities, social sciences, life sciences, management,e-learning, and online education and training in any other stream and subject, as per the

needs of the industry and the society in general, as may be deemed necessary by the University, as permissible under the State or Central law and with the approval of the concerned Regulatory Authority;

- (ii) to promote the academic aspirations of rural students;
- (iii) to undertake industry-oriented teaching, training and research extension programmes and to provide employable skills with a view to contribute to the development of the society;
- (iv) to provide for research, creation, advancement and dissemination of knowledge, wisdom and understanding;
- (v) to encourage and motivate leading industrial houses for setting up their respective corporate institute at the campus for academia industry nexus;
- (vi) to disseminate knowledge so as to make it accessible to all strata of the society;
- (vii) to promote Punjabi studies, to provide for research in Punjabi language and literature and to undertake measures for the development of Punjabi language, literature and culture;
- (viii) to open study centers, campuses, centers within its jurisdiction in accordance with the prevailing regulations, with the approval of the State Government;
- (ix) to set up off-campus centers, off-shore campuses, study centers and zonal or regional centers as per the guidelines of the University Grants Commission or its equivalent Body so created by the Central Government, and with the approval of the State Government; and
- (x) to do all such things, as may be necessary or desirable in furtherance to the objects of the University.

Powers and
functions of the
University.

5. The University shall have the following powers and functions to be exercised and performed by it or through its officers and authorities, namely: -

- (i) to impart education and to provide for instructions in various branches of learning and to confer or grant, subject to such conditions as the University may determine, degrees, diplomas, certificates or other academic distinctions on the basis of examinations, evaluation or any other method of

testing on persons and to withdraw any such degree, diploma, certificate or other academic distinctions for good and sufficient cause;

(ii) to make provisions and adopt all measures, including adoption and updating of the curricula, in respect of starting courses of study, teaching, training, research, consultancy and granting recognition and affiliation relating to the courses through traditional as well as new innovative modes including online education modes;

(iii) to organize and to undertake extra mural studies and extension services;

(iv) to conduct examinations for granting or conferring Post Doctorate, Doctorate, Masters, Degrees, Diplomas and Certificates;

(v) to provide for dual Degree, Diploma or Certificate vis-à-vis other Universities on reciprocal basis;

(vi) to institute and confer honorary Degrees and other distinctions, as may be prescribed;

(vii) to conduct e-learning and online education programmes, as may be determined by the University;

(viii) to provide for equivalence of the degrees, diplomas and certificates of the students completing their courses partially or in full, from any other recognized University, Board or Council or any other competent authority;

(ix) to institute and confer the designation of Professor, Associate Professor, Assistant Professor, or any other equivalent designation, as may be required by the University in its campuses or its institutions and to appoint persons as such;

(x) to create academic, administrative, ministerial, technical and other posts and to make appointments thereto;

(xi) to appoint persons working in any other University or institutions or organizations having specific knowledge, permanently or for a specified period;

(xii) to co-operate, collaborate or associate with any other University or authority or institution in such manner and for such purpose, as the University may determine;

-
- (xiii) to establish and maintain study centers, examination centers, information centers, schools, institutions, specialized laboratories or other units for research and instructions as may be determined by the University for furtherance of its objects within its campus;
- (xiv) to undertake research and consultancy and for that purpose to enter into such arrangements with other institutions or bodies as the University may deem necessary;
- (xv) to determine standards for admission into the University, which may include examination, evaluation or any other method of testing;
- (xvi) to prescribe the fee structure for various categories of students, in view of clause 8 of the Punjab Private Universities Policy, 2010;
- (xvii) to demand and collect fees and other charges, as may be prescribed;
- (xviii) to supervise the residences of the students of the University and to make arrangements for the promotion of their health and general welfare;
- (xix) to make special arrangements in respect of female students, as the University may consider necessary and desirable;
- (xx) to regulate and enforce discipline among the employees and students of the University and take such disciplinary measures in this regard, as may be deemed necessary by the University;
- (xxi) to make arrangements for promoting the health and general welfare of the employees of the University;
- (xxii) to receive donations; and acquire, hold, manage and dispose of any moveable or immovable property;
- (xxiii) to borrow money for the purposes of the University, with the approval of the Society;
- (xxiv) to mortgage or hypothecate the property of the University with the approval of the Society;
- (xxv) to hold, manage and run the funds of the Society and the endowments created in favour of the University;
- (xxvi) to receive and to raise loans and advances for the University;
- (xxvii) to purchase, acquire and take on lease or mortgage any immovable or movable property and to sell, lease, mortgage, alienate and transfer any immovable or movable property belonging to or vested in the University;

(xxviii) to receive grants from the University Grants Commission and other Central or State agencies;

(xxix) to fix, determine and provide salaries, remunerations and honoraria to teachers and employees of the University in accordance with the norms specified by the University Grants Commission;

(xxx) to do self-certification, which shall be exempted from obtaining any permission, approval, license, certificate, No Objection Certificate or authorization from the State Government or any other body, set up by the State Government;

(xxxi) to frame statutes, ordinances and regulations for carrying out the objects of the University; and

(xxxii) to perform all such other functions, which may be necessary or desirable in furtherance of the objects of the University.

6. (1) The University shall exercise its jurisdiction within its campuses in the State of Punjab only.

Jurisdiction of the University.

(2) The University shall affiliate to it those educational or professional institutions, established, run or managed by the Society within the campus regard to which a specific decision is taken by the Society.

7. The following shall be the officers of the University, namely: -

Officers of the University.

(i) the Visitor;

(ii) the Chancellor;

(iii) the Vice-Chancellor;

(iv) the Registrar;

(v) the Deans of the Faculties;

(vi) the Chief Finance and Accounts Officer; and

(vii) such other officers of the University, as may be declared by the statutes, to be the officers of the University.

8. (1) The Governor of Punjab shall be the Visitor of the University.

The Visitor.

(2) The Visitor shall preside over the convocation of the University for conferring degrees and diplomas.

(3) The Visitor shall have the right to call for any information relating to the affairs of the University.

(4) The Visitor, in consultation with the Chancellor, may cause the inspection, scrutiny, investigation, survey or inquiry or any other such like thing to be made by such person, as he may direct in respect of administrative, academic or executive matters of the University.

(5) The Visitor shall, in every case, give notice to the University of his intention to cause the inspection, scrutiny, investigation, survey or inquiry or any other such like thing, to be made and the University shall appoint a representative, who shall be present at such inspection, scrutiny, investigation, survey or inquiry, or any other such like thing, as the case may be.

(6) The Visitor may inform the Vice-Chancellor about the results of such inspection, scrutiny, investigation, survey or inquiry and the Vice-Chancellor shall communicate to the Governing Body, the views of the Visitor along with such advice, as the Visitor may have tendered and the action to be taken on such advice.

(7) The Vice-Chancellor shall inform the Visitor about the action taken or proposed to be taken by the University with respect to the inspection, scrutiny, investigation, survey, inquiry, or any other such like thing, as the case may be.

(8) If the State Government considers it appropriate, in public interest, to make inspection, scrutiny, investigation, survey or inquiry, as the case may be, in respect of any matter relating to the University or its institutions, a reference shall be made by the State Government to the Vice-Chancellor, who shall cause such inspection, scrutiny, investigation, survey or inquiry to be made.

The Chancellor. 9. (1) The Chairperson or any distinguished person nominated by the Society shall be the Chancellor of the University and in the absence of the Visitor, the Chancellor shall preside over the convocation of the University.

(2) The Chancellor shall be the Chairman of the Governing Body and he or she shall approve all appointments, nominations, removals, suspensions and reinstatements of the employees and officers of the University on the recommendation of the Governing Body of the University.

(3) The Chancellor may amend or revoke any decision taken by any authority or officer of the University and may exercise his powers, to do all necessary things to facilitate the smooth functioning of the University on the recommendation of the Governing Body.

(4) The Chancellor shall have the power to perform all such other functions, as may be required to do in furtherance to the objects of the University and any matter incidental thereto and the decisions taken by the Chancellor shall be final and binding on all the concerned of the University.

(5) If, in the opinion of the Chancellor, any decision of any officer or authority of the University is beyond the powers conferred under this Act or the statutes or the ordinances or the regulations or is likely to be prejudicial to the interests of the University, the Chancellor shall ask such officer or authority to revise his or its decision within a period of fifteen days and in case the officer or authority refuses to revise such decision, wholly or partly, or fails to take any decision within a period of fifteen days, the decision of the Chancellor thereon shall be final.

(6) If, at any time, upon the representation made or otherwise, it appears to the Chancellor that the Vice-Chancellor or any other officer of the University, -

- (a) has made default in performing any duty imposed upon him under this Act or otherwise; or
- (b) has acted in a manner prejudicial to the interests of the University; or
- (c) is incapable of managing the affairs of the University,

the Chancellor may, notwithstanding the fact that term of that officer has not expired by an order in writing and stating the reasons therein, require the Vice-Chancellor or the officer concerned to relinquish his or her office from such date, as may be specified in the order. The Vice-Chancellor or the officer concerned shall be deemed to have relinquished his office from the date so specified:

Provided that no such order shall be passed, unless the grounds on which such action is proposed to be taken are communicated to the Vice-Chancellor or to the officer concerned and he or she is given reasonable opportunity of being heard.

10. (1) The Vice-Chancellor shall be appointed by the Chancellor from amongst the panel of three persons recommended by the Governing Body.

The Vice-
Chancellor.

(2) No person shall be appointed as Vice-Chancellor, unless he or she possesses such qualifications, as are specified by the University Grants Commission or its equivalent body so created by the Central Government.

(3) The Vice-Chancellor shall be the overall in-charge of the University who shall exercise general superintendence and control in the affairs of the University and shall execute the decisions of various authorities of the University.

(4) In case of the absence of the Visitor and the Chancellor, the Vice-Chancellor shall preside over the convocation of the University.

(5) The Vice-Chancellor shall exercise such powers and perform such functions, as may be prescribed.

The Registrar.

11. (1) The Registrar shall be appointed by the Chancellor from amongst the panel of three persons recommended by the Governing Body.

(2) No person shall be appointed as Registrar, unless he or she possesses such qualifications as are specified by the University Grants Commission, or its equivalent body so created by the Central Government.

(3) The Registrar shall sign all contracts and authenticate all documents or records for and on behalf of the University.

(4) The Registrar shall be the Member-Secretary of the Governing Body, the Board of Management and the Academic Council but he or she shall not have the right to vote.

(5) The Registrar shall exercise such other powers and perform such other functions, as may be prescribed.

The Chief Finance and Accounts Officer.

12. (1) The Chief Finance and Accounts Officer shall be appointed by the Chancellor in such manner, as may be prescribed.

(2) No person shall be qualified to be appointed as Chief Finance and Accounts Officer, unless he has passed the Chartered Accountancy Test conducted by the Institute of Chartered Accountants of India.

(3) The Chief Finance and Accounts Officer shall exercise such powers and perform such functions, as may be prescribed.

Other officers.

13. (1) The University may appoint such other officers, as it may deem necessary for its smooth functioning.

(2) The manner of appointment of such other officers of the University and their powers and functions shall be such, as may be prescribed.

-
14. The following shall be the authorities of the University, namely: -
- (i) the Governing Body;
 - (ii) the Board of Management;
 - (iii) the Academic Council;
 - (iv) the Finance Committee; and
 - (v) such other authorities as may be declared by the statutes to be the authorities of the University.

Authorities of the University.

15. (1) The Governing Body of the University shall consist of the following persons, namely: -

The Governing Body.

- (a) the Chancellor; : Chairman
- (b) the Vice-Chancellor; : Member
- (c) three persons nominated by the Society : Members
out of whom two shall be eminent
educationists;
- (d) one expert of management or : Member
information technology from outside the
University nominated by the Chancellor;
- (e) one expert of finance nominated by the : Member
Chancellor;
- (f) one eminent educationist nominated by : Member
the Secretary to Government of Punjab,
Department of Higher Education in
consultation with the Chancellor; and
- (g) the Administrative Secretary to : Member
Government of Punjab, Department of
Higher Education or his representative
not below the rank of Joint Secretary.

- (2) The Governing Body shall be the supreme body of the University. It shall perform the following functions, namely: -

-
- (a) to provide general superintendence and to give directions for controlling the functioning of the University in accordance with the statutes, the ordinances and the regulations;
- (b) to review the decisions of other authorities of the University in case these are not in conformity with the provisions of the statutes, the ordinances and the regulations;
- (c) to approve the budget and annual report of the University;
- (d) to lay down the extensive policies to be followed by the University; and
- (e) to exercise such other powers, as may be prescribed by the statutes.
- (3) The Governing Body shall meet at least twice in a calendar year.
- (4) The quorum for meeting of the Governing Body shall be five.
- The Board of Management. 16. (1) The Board of Management shall consist of the following members, namely: -
- | | |
|--------------------------------------------------------------------------------------------------|---------------|
| (a) the Chancellor; | : Chairperson |
| (b) the Vice-Chancellor; | : Member |
| (c) two members of the Governing Body nominated by the Society; | : Members |
| (d) three persons who are not the members of the Governing Body, nominated by the Society; | : Members |
| (e) two persons from amongst the teachers nominated by the Society; | : Members |
| (f) Director, Higher Education Department, Punjab as representative of the State Government; and | : Member |
| (g) two teachers nominated by the Vice-Chancellor. | : Members |

(2) The Board of Management shall exercise such powers and perform such functions, as may be prescribed.

(3) The Board of Management shall meet at least twice in a calendar year.

(4) The quorum for meeting of the Board of Management shall be five.

17. (1) The Academic Council shall consist of the following members, namely: -

The Academic Council.

(a) the Vice-Chancellor; : Chairperson

(b) one eminent academician nominated by : Member
the State Government as its
representative; and

(c) such other members, as may be prescribed. : Members

(2) The Academic Council shall be the principal academic body of the University and it shall, subject to the provisions of this Act, the statutes, the ordinances and the regulations, coordinate and exercise general supervision over the academic policies of the University.

(3) The quorum for meeting of the Academic Council shall be such, as may be prescribed.

18. (1) The Finance Committee shall consist of the following members, namely: -

The Finance Committee.

(i) the Vice-Chancellor; : Chairperson

(ii) the Dean Academic Affairs; : Member

(iii) the Registrar; : Member

(iv) two persons nominated by the Society out : Members
of whom one shall be a Financial Expert;
and

(v) the Chief Finance and Accounts Officer. : Member-
Secretary

- (2) The members nominated by the Society shall hold office for a period of two years.
- The functions of Finance Committee.
19. (1) The Chief Accounts and Finance Officer shall get the annual budget of the University prepared along with the requisite documents and submit the same to the Finance Committee for its approval. The Chief Accounts and Finance Officer shall also get the accounts of the annual income and expenditure of the University prepared and shall get the same audited from the Chartered Accountant so appointed by the Finance Committee in this regard.
- (2) The budget approved by the Finance Committee along with the note with regard to the audit of income and expenditure of the University, referred to in sub-section (1), shall be placed before the Chancellor for its approval.
- (3) The Finance Committee shall tender advice to the Chancellor on financial matters of the University.
- Other authorities.
20. The composition, constitution, powers and functions of authorities under clause (v) of section 14, shall be such, as may be prescribed.
- Disqualification for membership of an authority or body.
21. A person shall be disqualified for being a member of any of the authorities or bodies of the University, if he, -
- (i) is of unsound mind and stands so declared by a competent court; or
 - (ii) is an un-discharged insolvent; or
 - (iii) has been convicted of any offence involving moral turpitude; or
 - (iv) has been punished for indulging in or promoting unfair practice in the conduct of any examination in any form and anywhere.
- Acts or proceedings not to be invalidated due to vacancies.
22. No act done, or proceedings taken, under this Act by any authority or other body of the University shall be invalid merely on the ground of, -
- (a) any vacancy or defect in the constitution of the authority or body; or
 - (b) any defect or irregularity in nomination or appointment of a person acting as member thereof; or
 - (c) any defect or irregularity in such act or proceeding not affecting the merits of the case.
- Filling up of emergent vacancies.
23. If any vacancy occurs in any authority or body of the University due to death, resignation or removal of a member or due to change of capacity in which he or she was appointed or nominated, the same shall be filled in as early as

possible by the authority or body, which had appointed or nominated such a member:

Provided that the person so appointed or nominated as a member of any authority or body of the University in an emergent vacancy, shall remain member of such authority or body only for the remaining tenure of the member, in whose place he or she is appointed or nominated, as the case may be.

24. The authorities or officers of the University may constitute such committees as may be necessary for performing specific tasks by such committees. The constitution of such committees and their duties shall be such, as may be prescribed.

Committees.

25. (1) The Governing Body may, from time to time, make statutes or may amend or repeal the same.

Power to make statutes.

(2) The statutes or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) Subject to the provisions of this Act, the statutes may provide for the following matters, namely: -

- (i) the constitution, powers and functions of the authorities and other bodies of the University, as may be constituted from time to time;
- (ii) the terms and conditions of appointment of the Vice-Chancellor and its powers and functions;
- (iii) the manner, terms and conditions of appointment of the Registrar, and the Chief Finance and Accounts Officer and their powers and functions;
- (iv) the manner, terms and conditions of appointment of other officers and teachers and their powers and functions;
- (v) the terms and conditions of service of the employees of the University;
- (vi) the procedure for arbitration in case of dispute between the University, officers, teachers, employees and students;
- (vii) the conferment of honorary degrees;
- (viii) the exemption of students from payment of tuition fee and for awarding them scholarships and fellowships;

- (ix) the policy of admissions, including regulation of reservation of seats, keeping in view clause 9 of the Punjab Private Universities Policy, 2010;
- (x) the number of seats in different courses; and
- (xi) all other matters for which statutes are required to be made under this Act.

(4) After the approval of the Chancellor, the statutes of the University shall be submitted to the State Government for its approval.

(5) The State Government shall consider the statutes submitted by the University and shall give its approval without or with such modifications, if any, as it may deem necessary and return the statutes to the University.

(6) The University shall, with the approval of the Governing Body, communicate its concurrence to the statutes as approved by the State Government, and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons thereof.

(7) After the statutes are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(8) The statutes so made, shall not be amended without the approval of the State Government.

Power to make ordinances.

26. (1) The Governing Body may, from time to time, make ordinances or may amend, or repeal the same.

(2) Every ordinance or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) Subject to the provisions of this Act and the statutes, the ordinances may provide for the following matters, namely: -

- (i) the admission of students to the University and their enrolment as such;
- (ii) the courses of study to be laid down for the degrees, diplomas and certificates of the University;
- (iii) the degrees, diplomas, certificates and other academic distinctions;
- (iv) the fees to be charged for various courses, examinations, degrees and diplomas of the University;

- (v) the conditions for the award of fellowships, scholarships, studentships, medals and prizes;
- (vi) the conduct of examinations, including the terms of office, the manner of appointment and the duties of the examining bodies, examiners and moderators;
- (vii) the conditions of hostel facilities for students in the University;
- (viii) taking disciplinary action against the students of the University;
- (ix) the creation, composition and function of any other body, which is considered necessary for improving the academic standard of the University;
- (x) the manner of co-operation and collaboration with other Universities and institutions; and
- (xi) all other matters which by this Act or the statutes made thereunder are required to be provided by the ordinances.

(4) After the approval of the Chancellor, the ordinances of the University shall be submitted to the State Government for its approval.

(5) The State Government shall consider the ordinances submitted by the University and shall give its approval without or with such modifications, if any, as it may deem necessary and return the same to the University.

(6) The University shall, with the approval of the Governing Body, communicate its concurrence to the ordinances as approved by the State Government and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons thereof.

(7) After the ordinances are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(8) The ordinances so made, shall not be amended without the approval of the State Government.

27. (1) The Governing Body may, from time to time, make regulations or may amend, or repeal the same.

Power to make regulations.

(2) Every regulation or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) After the approval of the Chancellor, the regulations of the University shall be submitted to the State Government for its approval.

(4) The State Government shall consider the regulations submitted by the University and shall give its approval without or with such modifications, if any, as it may deem necessary and forward the same to the University.

(5) The University shall, with the approval of the Governing Body, communicate its concurrence to the regulations as approved by the State Government and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons thereof.

(6) After the regulations are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(7) The regulations so made, shall not be amended without the approval of the State Government.

University to follow rules, regulations etc. of the regulating bodies.

28. (1) The University shall be prohibited from conferring any Degrees, not recognized by the University Grants Commission or its equivalent body constituted by the Central Government.

(2) It shall be mandatory for the University to follow the University Grants Commission (Establishment and Maintenance of Standards in Private Universities) Regulations, 2003, or any other regulations made for private Universities by the University Grants Commission or any other regulatory bodies.

(3) The State Government may, from time to time, issue such directions to the University on policy matters not inconsistent with the provisions of this Act, as it may deem necessary. The University shall be bound to comply with such directions. Failure to adhere to these directions or to comply with the norms and standards prescribed by the University Grants Commission or other statutory authorities may result in the State Government taking appropriate action, including suspension or withdrawal of recognition, after providing the University an opportunity to be heard.

General Fund.

29. (1) The University shall have General Fund to which shall be credited,-

- (a) fees and other charges received by the University;
- (b) any income received from consultancy and other work undertaken by the University; and
- (c) funds and grants received from any source by the University for research projects from any Government and non-Government funding agencies.

- (2) The General Fund shall be utilized for the following purposes, namely: -
- (a) for the repayment of the debts, including interest charges thereto incurred by the University;
 - (b) for the upkeep of the assets of the University;
 - (c) for the payment of the cost of audit of the fund;
 - (d) for meeting the expenses of any suit or proceedings;
 - (e) for the payment of salaries and allowances of the officers and employees of the University and for the payment of any benefit to any such officer and employee;
 - (f) for the payment of travelling and other allowances of the members of the authorities, committee or Board of the University;
 - (g) for the payment of fellowships, scholarships, assistanceships and other awards to students belonging to economically weaker sections of the society or research associates or trainees, as the case may be, or to any student eligible for such awards;
 - (h) for the payment of any expenses incurred by the University;
 - (i) for acquisition of land or any kind of development work or likewise activities for the purpose of the University;
 - (j) for the payment of cost of capital and repayment of loans incurred by the Society for setting up and running the University and the investments made therefore;
 - (k) for the payment of charges and expenditure relating to the consultancy work undertaken by the University; and
 - (l) for the payment of any expenditure, salaries, taxes, liabilities by the Society for or on behalf of the University.

30. The accounts of the income and expenditure of the University shall be audited by the Chartered Accountant of the University, and the same shall be submitted once in a year by the Chief Finance and Accounts Officer to the Governing Body for its approval.

Annual report.

31. The University shall prepare and publish a semester-wise or annual, as the case may be, tentative Schedule of Examinations including various academic activities to be conducted by the University in the beginning of each academic

Examinations.

session, but not later than the 30th August in a Calendar year.

Explanation.- 'Schedule of Examinations' means the time table giving details about the time, day and date of the commencement of each paper which is part of the scheme of examinations including the details of practical examinations and viva –voce, if any.

Declaration of results.

32. (1) The University shall strive to declare the results of examinations conducted by it within a period of forty-five days from the last date of the examination of particular course but, in any case, not later than sixty days from the said date.

(2) No examination or the result of an examination shall be held invalid only for the reason that the University has not followed the Schedule of Examinations.

Convocation.

33. The convocation of the University shall be held in every academic year for conferring degrees, diplomas, certificates or any other academic distinction or for any other purpose, in such manner, as may be prescribed.

Disputes concerning authorities and bodies.

34. If any question arises with respect to the appointment or entitlement of any person, to be a member of any authority or other body of the University, the same shall be referred to the Chancellor, whose decision thereon shall be final and binding.

Power to remove difficulties.

35. If any difficulty arises in giving effect to any of the provisions of this Act, the State Government may, in consultation with the Chancellor, by an order published in the Official Gazette, make such provision, not inconsistent with the provisions of this Act, as it may deem necessary for removing such difficulty:

Provided that no such order shall be made under this section after the expiry of a period of two years from the date of commencement of this Act.

Protection of action taken in good faith.

36. No suit or other legal proceedings shall lie against any officer or employee of the University for anything which is done in good faith or intended to be done in pursuance of the provisions of this Act, the statutes, the ordinances or the regulations.

Transitory Provisions.

37. Notwithstanding anything contained in this Act, the statutes, the ordinances or the regulations made thereunder, the Society may, subject to the availability of the funds, discharge all or any of the functions of the University for the purposes of carrying out the provisions of this Act, the statutes, the ordinances and the regulations and for that purpose, may exercise such powers and perform such

(SRVN 8, 1947 SAKA)

duties, which by this Act or by such statutes, the ordinances and the regulations are to be exercised or performed by any authority or officer of the University, until such authority comes into existence or officer is appointed.

Sd/-

MANDEEP PANNU,

Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

PART-III
GOVERNMENT OF PUNJAB
DEPARTMENT OF MINES AND GEOLOGY
NOTIFICATION
The 28th July, 2025

No.G.S.R.139/C.A.67/1957/Ss.15 and 9B/2025.- In exercise of the powers conferred by section 15 read with sub-sections (2) and (3) of section 9B of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957) and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules, namely:-

RULES

- 1. Short title and commencement.** – (1) These rules may be called the Punjab District Mineral Foundation Rules, 2025.
(2) They shall come into force on and with effect from date of their publication in the Official Gazette.
- 2. Definitions.** – (1) In these rules, unless the context otherwise requires,-
 - (a) “Act” means the Mines and Minerals (Development and Regulation) Act,1958 (Central Act 67 of 1957);
 - (b) “affected areas” means the areas which are affected by mining related operations;
 - (c) “affected persons” means the persons residing in affected areas;
 - (d) “District Mineral Foundation” means a trust established in terms of sub-section (1) of section 9B of the Act;
 - (e) “financial year” means a year commencing from the 1st day of April of each year;
 - (f) “Government” means the Government of Punjab, in the Department of Mines and Geology; and
 - (g) ‘Director’ means the Director, Mining, Punjab.(2) The words and expressions used in these rules, but not defined shall have the same meaning as respectively assigned to them in the Act.
- 3. Composition of District Mineral Foundation.** - In each district, there shall be a District Mineral Foundation comprising of the following, namely: -

(a) For Governing Council:

- | | |
|--------------------------------------------|-----------|
| (1)Deputy Commissioner | Chairman |
| (2)MP, Lok Sabha | Member* |
| (3)MP, Rajya Sabha | Member** |
| (4)MLA (District part of his constituency) | Member*** |

The Governing Council shall meet at least twice in a year. The date of meeting of the Governing Council shall be fixed as per the convenience of the Member of Parliament who are members of the Governing Council. In addition to above, the Deputy Commissioner concerned may co-opt two members from the Non-Governmental Organization/ Social Workers or Panchayat members working in this sector.

Notes-

* In case of one Member of Parliament (MP) in a district, MP, Lok Sabha of the district shall be a member of the Governing Council. In case, there is more than one MP of Lok Sabha in a district, all MPs having mining affected areas as part of their constituency shall be members of the Governing Council. In case, the constituency of one MP of Lok Sabha falls in more than one districts, the MP of Lok Sabha shall be member of the Governing Council of all such districts where mining affected area is a part of his/her constituency.

**MP of Rajya Sabha shall be a member of the Governing Council of one district selected by him/her. (The Rajya Sabha MP shall intimate name of the district selected by him/her to the Secretary in-charge of Mining Department of the State who in turn shall inform the District Magistrate/ Deputy Commissioner/ Collector concerned).

***The Members of Legislative Assembly (MLAs) of the district having mining affected area as part of their constituency shall be members of the Governing Council. In case, the constituency of one MLA falls in more than one districts, the MLA shall be member of the Governing Council of all such districts where mining affected area is a part of his/her constituency.

(b) For Managing Committee:

- | | |
|------------------------------------------------------------------------|----------|
| (1)Deputy Commissioner | Chairman |
| (2)Senior Superintendent of Police | Member |
| (3)Additional Deputy Commissioner-cum-Nodal Officer
Mining Helpline | Member |

(4) Sub-Divisional Magistrate	Member
(5) Environment Engineer, Punjab Pollution Control Board	Member
(6) Divisional Forest Officer	Member
(7) Executive Engineer, Canal, Department of Water Resources	Member
(8) Executive Engineer, Drainage, Department of Water Resources	Member
(9) Executive Engineer, Public Works Department, Buildings and Roads	Member
(10) Executive Engineer, Department of Water Supply and Sanitation	Member
(11) District Mining Officer Concerned; and	Member-Secretary
(12) Any other officer nominated by the Government	Member

The quorum for the meeting of the Foundation shall be six. The Managing Committee shall meet at least once every quarter. The platform constituted under District Development Coordination and Monitoring Committees shall monitor the activities and schemes covered under the The Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) which are being implemented by District Mineral Foundations.

4. Functions of the District Mineral Foundation. -The District Mineral Foundation shall work for the interest and benefits of persons, and areas affected by mining related operations and in particular shall work in following areas, namely: -

- (i) to ensure the compliance of conditions imposed in the environment clearance and Mining Plan;
- (ii) to check illegal mining in the district and take preventive measures from time to time;
- (iii) any un-scientific operation or contravention of the terms of concession or approval (except the conditions relating to payment of Government dues) to operate the quarry/mine by the Mineral Concession Holder shall amount to violation of the grant;
- (iv) to check rehabilitation and restoration of the areas under lease and take necessary action;
- (v) ensuring that environmental impact from mining is kept at the necessary minimal;

-
- (vi) implementing the objectives specified in Pradhan Mantri Khanij Kshetra Kalyan Yojana;
 - (vii) supplying drinking water;
 - (viii) providing health care;
 - (ix) providing Education;
 - (x) providing welfare of women and children;
 - (xi) making provision for welfare of aged and disabled people;
 - (xii) providing skill development and alternate employment; and
 - (xiii) formulating social welfare schemes.

5. District Mineral Foundation Fund.-(1) The Mineral Concession Holder shall deposit an amount equal to one-third of the royalty with the District Mineral Foundation, which shall be in addition to the royalty amount.

(2) The District Mineral Foundation Fund shall be deposited along with the Royalty.

(3) The District Mineral Foundation Fund shall be utilized as per the guidelines of the Pradhan Mantri Khanij Kshetra Kalyan Yojana.

6. Implementation of projects.- (1) The District Mineral Foundation may implement the projects consistent with its functions on its own accord or upon receipt of a project proposal from the Government or upon request from any Department of the Government of Punjab.

(2) In implementation of the projects referred to in sub-rule (1), the District Mineral Foundation may devise its own procedure consistent with the provisions of the Act and the rules made thereunder.

(3) The projects shall be executed through Public Works Department, Water Resources Department, Forest Department, Agriculture Department, Department of Animal Husbandry and Veterinary Services or any other Department of the Government of Punjab, as per the directions and decisions of the District Mineral Foundation.

(4) The District Mineral Foundation shall monitor implementation of the projects either by itself or by engaging services of any Department of the Government of Punjab.

7. Powers, duties and responsibilities of the District Mineral Foundation.- The Chairman shall, -

(i) administer and manage the District Mineral Foundation subject to the superintendence, control and direction of the Foundation;

(ii) exercise such administrative and financial powers as may be delegated to him by the Director;

8. Five years perspective planning and yearly plan.-For complete coverage of all affected people and areas in a systematic and time-bound manner, long-term planning is essential. For proper utilization of funds for the implementation of works using District Mineral Foundation (DMF) funds,-

- (i) The Districts shall conduct a baseline survey through Academic Institutions/ Renowned organisations/ agencies for perspective plan formulation. Gram Sabha/Local Bodies may aid in preparation of need assessment reports. The District Mineral Foundation (DMF) may also use the baseline survey undertaken by any Department, if available. The reference and major findings of the surveys should be included in the Perspective Plans under The Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) for the District.
- (ii) based on the findings and gaps as identified through the baseline survey or any such survey/assessment, the District Mineral Foundation (DMF) shall prepare a strategy for five years and the same shall be included in the Perspective Plan. The five year Perspective Plan shall be prepared taking into account current balance available and likely accrual to the District Mineral Foundation (DMF) over a period of five years. The five year Perspective Plan shall be disaggregated into year-wise action plans.
- (iii) the five year Perspective Plan shall have separate sections on all priority sectors like drinking water, health, education, welfare of women and children, etc and other sectors like roads, irrigation etc
- (iv) the five year Perspective Plan shall be approved by the Governing Council of the District Mineral Foundation (DMF) and displayed on the website of the District Mineral Foundation (DMF).
- (v) the Annual Plans of the District Mineral Foundation (DMF) to be approved by Governing Council each year shall be based upon the five year perspective plan and success achieved in fulfilling its targets in earlier years. The Annual Plans may include some other works and expenditures considered urgent in nature although not included in the perspective plan to a maximum extent of 10% of the annual plan.

- (vi) the State Government may empanel renowned organisation/ agencies/ universities for conducting the baseline surveys and preparing five-year perspective plans.
- (vii) the Governing Council shall approve the five years perspective plan and annual plan comprising of list of projects to be taken up in financial years.

9. The Pradhan Mantri Khanij Kshetra Kalyan Yojana(PMKKKY). - The Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) shall be implemented by the District Mineral Foundations of the respective Districts using the funds accruing to the District Mineral Foundation as per the guidelines of the Yojana issued by the Government of India from time to time.

10. Utilisation of Funds. - (1) The following are the priority areas for the utilization of funds, namely: -

(A) High priority Sectors for which at least 70% of Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) funds are to be utilized under these sectors; namely: -

- (a) **Drinking water supply** – centralized purification systems, water treatment plants, permanent/temporary water distribution network including standalone facilities for drinking water, laying of piped water supply system;
- (b) **Environment preservation and pollution control measures** – effluent treatment plants, prevention of pollution of streams, lakes, ponds, ground water, other water sources in the region, measure for controlling air and dust pollution caused by mining operations and dumps, mine drainage system, mine pollution prevention technologies, and measures for working or abandoned mines and other air, water and surface pollution control mechanisms required for environment-friendly and sustainable mine development. Identification of mineral-specific pollutants and their hazard potential may be done by involving reputed educational institutes/ research institutions. The fund may be allocated for the identification of the hazards, setting up air quality monitors and displays, and undertaking measures for the implementation of the recommendations of the research;
- (c) **Health care** – the focus must be on people whose health is affected due to mining, creation of primary / secondary health care facilities in the affected areas. The emphasis should not be only on the creation of the health care infrastructure, but also on provision of necessary staffing

(doctors/paramedical/support staff), equipment and supplies required for making such facilities effective. To that extent, the effort should be to supplement and work in convergence with the existing health care infrastructure of the local bodies, State and Central government. The expertise available with the National Institute of Miners' Health may also be drawn upon to design special infrastructure needed to take care of mining related illnesses and diseases, mobile health care units in the mining affected areas. Group Insurance Scheme for health care may be implemented for mining affected persons;

- (d) **Education** – construction of school/college/vocational training institute buildings, additional class rooms, laboratories, libraries, art and crafts rooms, toilet blocks, drinking water provisions, residential schools, residential hostels for students of affected areas and teachers in remote areas, sports infrastructure, engagement of teachers/other supporting staff, e-learning setup, other arrangement of transport facilities (bus/van/cycles/rickshaws etc.) and nutrition related programs. Financial support to students of affected areas for pursuing education in government/government aided institutions of higher education;
- (e) **Welfare of Women and Children** – Special programmes for addressing problems of maternal and child health, malnutrition, infectious diseases, etc. can be taken up under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY);
- (f) **Welfare of aged and differently abled** – Special program and medical support for welfare of aged and differently abled people and financial assistance to District Disability Rehabilitation Centres (DDRCs);
- (g) **Skill development and Livelihood generation** – Skill development for livelihood support, income generation and economic activities for local eligible persons. The projects / schemes may include training, training kits, development of skill development center, incubation center, self-employment schemes, support to Self Help Groups and provision of forward and backward linkages for such self-employment economic activities, works to improve and showcase the arts & crafts of the affected people and areas, collection and processing of minor forest produce;
- (h) **Sanitation** – collection, transportation and disposal of waste, cleaning of public places, provision of proper drainage and Sewage Treatment Plant,

provision for disposal of fecal sludge, provision of toilets and other related activities;

- (i) **Housing** – Provision of pucca housing for mining affected people not covered under Central or State schemes;
- (j) **Agriculture:** Activities related to agriculture, horticulture and agroforestry. Assistance to farmers through trainings, support to FPOs/collectives/cooperatives, support for setting up of food processing units, storage including cold storage, marketing facilities like market yards etc., plantation, processing of medicinal herbs;
- (k) **Animal Husbandry:** Promotion of livestock, poultry, piggery, fishery, feed and fodder development and supporting innovation in animal husbandry, Farmers Producer Organizations (FPOs), Self Help Groups (SHGs), Farmer Cooperative Organisations (FCOs);
- (l) Procurement of IT equipments (hardware, software), vehicles and commissioning of any mechanism like hiring of manpower on contractual basis for effective monitoring of operation of ongoing mines and prevention of illegal mining;
- (m) Funding of the studies commissioned or activities related to the mining sector e.g. survey, exploration, prospecting of minerals, education and training of the staff of the Department through workshops arranged by the Central Government; and
- (n) any other object which the Government may consider appropriate.

(B) Other priority Sectors for which up to 30% of the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) funds to be utilized under these sectors, namely: -

- (a) **Physical infrastructure** – providing required physical infrastructure - roads, bridges, railways and waterways projects;
- (b) **Irrigation** – developing alternate sources of irrigation including check dams and diversion weirs, adoption of suitable and advanced irrigation techniques, assistance for micro irrigation facilities including drip irrigation, assistance for bore wells and pump energization;
- (c) **Energy and Watershed Development** – Development of alternate sources of energy (including micro-hydel, decentralized solar or other renewable

- sources) and rainwater harvesting system. Development of orchards, integrated farming and agroforestry and restoration of catchments; and
- (d) Any other measures for enhancing environmental quality in the mining affected district.

(2) General guidelines

- (a) **Convergence of schemes** – The developmental and welfare activities to be taken up under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) should be, as far as possible, in the nature of complementing the ongoing schemes/projects being funded by the State as well as Central Government. Activities meant to be taken up under the ‘polluter pays principle’ should not be taken up under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY). However, without prejudice to the powers of the Foundation, efforts shall be made to achieve convergence with the State and the District Plans so that the activities taken up by the Foundation supplement the development and welfare activities and are treated as extra-budgetary resources for the State Plan. The District Mineral Foundation (DMF) shall focus on convergence with ongoing central and state schemes for achieving the Sustainable Development Goals (SDGs) in mining affected areas. While formulating schemes, District Mineral Foundation (DMF) will give priority to achieving targets under Aspirational Districts Programme and Aspirational Blocks Programme.
- (b) **Project Management Unit** – An amount not exceeding 5% of the annual receipts of the Foundation may be utilised for administrative, supervisory and overhead costs of the Foundation. As far as possible, no temporary/permanent posts should be created under the District Mineral Foundation. Any creation of temporary/permanent posts and purchase of vehicle by the foundation shall require prior approval of the State Government. However, minimum required staff can be engaged on contractual basis. In order to enhance the capacity of the District Mineral Foundation (DMF) and for effective utilization of District Mineral Foundation (DMF) funds, the District Mineral Foundation (DMF) with annual collection in the excess of Rs. 50 crores shall set up a Project Management Unit for planning, technical, accounting and monitoring support and the cost of such Project Management Unit (PMU) may be met

from administrative expenses. The Project Management Unit (PMU) may engage required qualified manpower on contractual basis. Engagement of personnel for projects under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) shall be purely contractual for a limited period only.

- (c) An amount not exceeding 20% of the 5% of the annual receipt of the foundation may be utilized for administrative supervisory, IT equipment (hardware, software), contingency and overhead costs at the State Head Office. Any creation of temporary/permanent posts and purchase of vehicle at State Head Office shall require prior approval of the State Government. However, minimum required staff can be engaged on contractual/outsourcing basis.
- (d) **Endowment fund** – A reasonable sum not exceeding 10% of the annual receipts should be kept as endowment fund for providing sustainable livelihood. The districts having annual collection of Rs. 10 crore or more shall maintain an endowment fund. The endowment fund may be invested in government securities/bonds and FDs of scheduled banks and other instruments as are permitted by the State Government. The endowment fund should be used for creating & sustaining livelihoods in areas where mining activity has stopped due to any reason including exhaustion of mineral.
- (e) **Affected area in more than one district** – If the affected area of a mine in one district also falls in the jurisdiction of another district, such percentage of amount collected from the mine by the Foundation, in proportion of affected areas, shall be transferred to the Foundation of the other district concerned for taking up the activities in such areas. A project that is for benefit of the affected area/ people, but stretches beyond the geographical boundary of the district should be taken up under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) after obtaining prior approval of the State Government.
- (f) **Implementation of Works / Contracts**
- (i) Works /goods may be procured by the District Mineral Foundation (DMF) after following due procedure prescribed by the Government for such procurements. Procurement through Government e Marketplace (GeM) portal shall be allowed as per State rules.
- (ii) Transfer of fund to all executing agencies and beneficiaries shall be through Direct Benefit Transfer (DBT) only into their bank account.

(3) Distribution of funds in directly and indirectly affected areas

- (a) A minimum of 70% of the District Mineral Foundation (DMF) funds shall be spent only in the directly affected area as specified in clause (a) of sub-rule (1) of rule 11.

11. Identification of affected areas and people to be covered under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY):

(1) AFFECTED AREAS:

(a) **Directly affected areas-** Villages and gram panchayats or Urban Local Bodies (ULBs) within which the mines (other than minor minerals) are situated and are operational. Such mining areas may extend to neighbouring village/town, block or district and shall include:

- (i) An area within such radius from a mine or cluster of mines as may be specified by the State Government.
- (ii) Villages/wards in which families displaced by mines have been resettled/rehabilitated by the project authorities.
- (iii) Villages/wards that significantly depend on the mining areas for meeting their economic needs and have usufruct and traditional rights over the project areas, for instance, for grazing, collection of minor forest produce etc. should be considered as directly affected areas.

Provided that directly affected area is an area within such radius from a mine or cluster of mines as may be specified by the State Government but shall not extend beyond 15 km from the boundary of the mines of mineral other than minor minerals.

(b) **Indirectly affected areas-** Those areas where local population is adversely affected on account of economic, social and environmental consequences due to mining-related operations of minerals other than minor minerals. The major negative impacts of mining could be by way of deterioration of water, soil and air quality, reduction in stream flows and depletion of ground water, congestion and pollution due to mining operations, transportation of minerals, increased burden on existing infrastructure and resources.

Indirectly affected area is an area beyond the directly affected area and within such radius from a mine or cluster of mines as may be specified by the State Government but not more than 25 km from boundary of mines of mineral other than minor minerals, irrespective of whether this falls within the district concerned or adjacent district.

(c) The DMF shall prepare and maintain an updated list of such directly and indirectly affected areas.

(2) AFFECTED PEOPLE. -

(a) The following shall include directly affected persons:

(i) 'Affected family' as defined under Section 3 (c) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act No. 30 of 2013);

(ii) 'Displaced family' as defined under Section 3 (k) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act no. 30 of 2013);

(iii) Any other as appropriately identified by the concerned gram sabha/ Urban Local Body (ULB) in directly or indirectly affected area.

(b) Persons affected by mining should include people who have legal and occupational rights over the land being mined, those with usufruct and traditional rights, and those whose livelihoods have been affected due to mining.

(c) Affected families should be identified, as far as possible, in consultation with local/elected representatives of gram sabha/Urban Local Body (ULB) in directly or indirectly affected area.

(d) The District Mineral Foundation (DMF) shall prepare and maintain an updated list of such affected persons/local communities. The list shall be revisited for updation at least once every 5 years.

12. Restriction on fund transfer from District Mineral Foundation (DMF).-In respect to the District Mineral Foundation (DMF) funds of the districts:

(i) The provisions of Section 9B of the Act shall be strictly adhered to in respect of utilisation of funds by the District Mineral Foundations;

(ii) No fund shall be transferred in any manner from the District Mineral Foundations to the State exchequer or State level fund (by whatever name called) or Chief Minister's Relief Fund or any other funds or schemes;

(iii) No sanction or approval of any expenditure out of the fund of the District Mineral Foundation shall be done at the State level by the State Government or any State level agency;

-
- (iv) No fund shall be spent outside directly or indirectly affected areas within a district or for other than affected people as specified in sub-rule (1) of rule 11;
 - (v) No fund shall be transferred in any manner from one district to another district except as mentioned in clause (e) of sub-rule (2) of rule 10; and
 - (vi) The approval of expenditure of funds from District Mineral Foundation (DMF) lies solely with the Governing Council of District Mineral Foundation (DMF). The State Government or State level Committee shall not have overarching authority on sanction of projects, approval of funds/ expenditure and their function shall be limited to monitoring effective implementation of projects sanctioned under Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY).

13. Special provisions for scheduled areas.- The process to be adopted for utilization of Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) funds in the scheduled areas shall be guided by the provisions contained in Article 244 read with Schedule V and Schedule VI to the Constitution relating to administration of the Scheduled Areas and Tribal Areas, and the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (Central Act No. 40 of 1996) and the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (Central Act No. 2 of 2007).

In respect of villages affected by mining situated within the scheduled areas:

- (a) Approval of the Gram Sabha shall be required:-
 - i. for all plans, programs and projects to be taken up under Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY)
 - ii. identification of beneficiaries under the existing guidelines of the Government.
- (b) Report on the works undertaken under Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) in the respective village shall be furnished to the Gram Sabha after completion of every financial year.

[Gram Sabha shall have the same meaning as assigned to it for the purpose of implementation of the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (Central Act No. 40 of 1996)]

14. Transparency and Accountability. -(1) Each foundation will prepare and maintain a website/or specific section on the website of the District

Administration on which, inter-alia, the following information will be hosted and kept updated namely: -

- (i) Details of composition of the Governing Council and Managing Committee of District Mineral Foundation (DMF);
 - (ii) List of areas and people affected by mining (including periodic updation);
 - (iii) Quarterly details of all contributions received from lessees and others.
 - (iv) All meeting agenda, minutes and Action Taken Reports (ATRs) of the District Mineral Foundation (DMF);
 - (v) 5 years Perspective Plan, details of investment of endowment fund, Annual Plans and budget, work orders and Annual Report within 30 days of issuance of the document;
 - (vi) Online status of ongoing works-implementation status/progress of all the projects/programs being undertaken under Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) should be made available on the website, including description of work, details of beneficiaries, estimated cost, name of implementing agencies, expected date of commencement and completion of work, financial and physical progress up to the previous quarter etc.;
 - (vii) List of beneficiaries under various welfare programs; and
 - (viii) Voluntary disclosures under Right to Information (RTI) Act.
- (2) Each Foundation shall display description of the project and amount sanctioned on a notice board at the project site.
 - (3) Information, Education and Communication (IEC) activities to create awareness regarding schemes implemented under Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) through social media, films, videos etc.
 - (4) The District Mineral Foundation (DMF) shall share information pertaining to performance of District Mineral Foundation (DMF) including deposit of funds and implementation of works to the State Government and Ministry of Mines, Government of India as per the formats prescribed and manner specified.
 - (5) The Central Government has developed an online portal for facilitating administration of District Mineral Foundation (DMF) including approval of projects, release of funds and monitoring of implementation of the projects. Each District Mineral Foundation (DMF) shall compulsorily sanction, release

funds and monitor execution of projects through the online portal only from the date as may be notified by the Central Government.

15. Annual Report. -(1) Every year, within three months from the date of closure of the financial year, the District Mineral Foundation (DMF) shall cause to prepare an Annual Report on its activities for the respective financial year and place it before the District Mineral Foundation (DMF):

(2) The Annual Report shall be submitted to the State Government within one month from the date of its approval by the District Mineral Foundation (DMF) and will also be hosted on the website of the foundation.

(3) The Annual Report of each Foundation shall be laid before the State Legislative Assembly.

16. Maintenance and Audit of Accounts.-(1)The accounts of the District Mineral Foundation shall be maintained in the form, mode and manner as may be decided by the Government.

(2) The accounts of the District Mineral Foundation shall be audited by the Accountant General (Audit), Punjab.

(3) After making the audit, the District Mineral Foundation shall submit the annual report to the Government.

17. State Level Monitoring Committee.-(1) A “State Level Monitoring Committee” shall be constituted at the State level under the Chairpersonship of the Chief Secretary with Secretaries of executing Departments, Finance and Planning Department, and one representative of Ministry of Mines, Government of India as members.

(2) The Secretary of Mines and Geology Department shall be the Member Secretary of the “State Level Monitoring Committee”.

(3) The Directorate of Mines and Geology shall constitute a cell to be called “State Level Nodal District Mineral Foundation (DMF) Cell” for monitoring activities of District Mineral Foundations (DMFs) in the State and shall act as the Secretariat to the State Level Monitoring Committee.

(4) The State Level Monitoring Committee shall monitor performance of District Mineral Foundations (DMFs) and compliance of transparency norms, audit and annual report of District Mineral Foundations (DMFs).

(5) The State Level Monitoring Committee shall meet at least twice in a year.

18. Grievance Redressal.-(1) The District Mineral Foundations (DMFs) shall devise and implement a grievance redressal mechanism so that each grievance is

(SRVN 8, 1947 SAKA)

redressed, and a suitable reply is given to the complainant within 30 days of making a complaint to the Collector or any other officer as may be notified.

(2) The State Government may, on receipt of any complaint/public grievance shall ensure each grievance is redressed by District Mineral Foundation (DMF) and a suitable reply is given to the complainant within the stipulated time frame.

(3) The Central Government may, on receipt of any complaint/public grievance regarding improper utilization of District Mineral Foundation (DMF) funds, poor implementation of projects or violation of Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) guidelines –

- (i) Refer the complaint to the State Government for submitting a detailed Action Taken Report. The State Government shall submit a detailed Action Taken Report within two months from receipt of reference from the Government of India.
- (ii) The State Government shall submit a report on implementation of corrective measures.

9. Compliance mechanism.- (1) In case, a District Mineral Foundation (DMF)–

- (i) fails to maintain an endowment fund as mandated in clause (d) of sub-rule (2) of rule 10;
- (ii) transfers any fund in violation of rule 12;
- (iii) fails to comply with any of the clauses in rule 14;
- (iv) fails to get the accounts audited as mandated in sub-rule (2) of rule 16;
- (v) fails to prepare and publish annual report as mandated in rule 15;
- (vi) fails to follow directions of State Government or Central Government in rule 18,

the State Government or the Central Government may direct,–

suspension of sanction of any or all new works or execution of any or all of already sanctioned works; and/or suspension of release of funds for any or all the works by the bank(s) where District Mineral Foundation (DMF) fund is deposited or the bank account of the executing agencies where funds have been transferred from District Mineral Foundation (DMF).

(2) The State Government or the Central Government may, after being satisfied that necessary corrective measures have been taken, withdraw such suspension.

(3) In case any direction under sub-rule (1) above is given by the Central Government, the withdrawal of such direction shall only be done by the Central Government.

20. Repeal and savings.-(1) The Punjab District Mineral Foundation Rules, 2018, are hereby repealed:

Provided that the projects implemented under the provisions of the rules so repealed, shall be deemed to have been sanctioned/approved under these rules unless the same are cancelled or modified under these rules:

Provided further except with respect to things done or omitted to be done before such repealing.

Sd/-

JASPREET TALWAR, IAS,
Additional Chief Secretary to Government of Punjab,
Department of Mines and Geology.

PART-III
GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-2 BRANCH)

NOTIFICATION

The 25th July, 2025

No.G.S.R.140/Const./Art.309/Amd.(1)/2025.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules, further to amend the Punjab Excise and Taxation Inspectors (Group 'C') Services Rules, 2008, namely: -

RULES

1. (1) These rules may be called the Punjab Excise and Taxation Inspectors (Group 'C') Service (Amendment) Rules, 2025.
(2) They shall be deemed to have come into force on the 17th day of July, 2020.
2. In the Punjab Excise and Taxation Inspectors (Group 'C') Services Rules, 2008, (here in after referred to as the said rules), for rule 6, the following rule shall be substituted, namely :-
"6. Pay of members of the Service- The members of the Service shall be entitled to such scales of pay, as may be authorized by the Government in consultation with the Department of Finance, Government of Punjab, from time to time. The scales of pay that shall be given to the members of the service are given in **Appendix 'A'.**"
3. In the said rules, for Appendix 'A' the following Appendix shall be substituted, namely:-

'APPENDIX 'A'

[See rules 1(3), 3 and 6]

Serial No	Designation of the post	Number of posts	Pay levels/scales for the members of the Service recruited in Government Service prior to 17.07.2020. (in rupees)	Pay levels/scales for the members of the Service recruited in Government Service on or after 17.07.2020. (in rupees)
1	2	3	4	5
1.	Excise and Taxation Inspectors	996	38100-120400 (Level-10)	35400-112400 (Level-6)

Note: - The pay level/scale on the pattern of the 7th Central Pay Commission shall be applicable to the member of the service recruited on or after 17.07.2020. Further, such member shall be entitled only for the pay level/ scale on the pattern of the 7th Central Pay Commission at the time of promotion also. Pay level/scale of 6th Punjab Pay Commission shall not be applicable to such member at the time of promotion.”

Sd/-

AJIT BALAJI JOSHI,

Administrative Secretary (Taxation) to Government of Punjab,
Department of Excise & Taxation.

PART-III

GOVERNMENT OF PUNJAB
DEPARTMENT OF PERSONNEL
(PERSONNEL POLICIES-1 BRANCH)

NOTIFICATION

The 29th July, 2025

No.G.S.R.141/Const./Art.309/Amd.(9)/2025.— In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules, further to amend the Punjab State (Group-D) Service Rules, 1963, namely :-

RULES

1. (1) These rules may be called the Punjab State (Group-D) Service (Second Amendment) Rules, 2025.
(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
2. In the Punjab State (Group-D) Service Rules, 1963 (hereinafter referred to as the said rules), in rule 5, for clause (b), the following clause shall be substituted, namely : -
“(b) is not less than 18 years and not more than 37 years of age on the first day of January of the year immediately preceding the last date, fixed for submission of applications by the Board or the Department, as the case may be;”
3. In the said rules, in rule 5, in clause (d) and the first proviso thereunder, for the word ‘Middle’, the word ‘Matriculation’ shall be substituted.

Sd/-

K A P SINHA,

Chief Secretary to Government of Punjab.